

Central Administrative Tribunal  
Principal Bench  
New Delhi.

OA No.2047/93

NEW DELHI, THIS THE 17TH DAY OF JANUARY, 1994.

HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)  
HON'BLE MR.B.K.SINGH, MEMBER(A)

Constable Suranjan Singh  
No.1368/E  
S/o Shri Pratap Singh  
R/o Village Saboli(Bagh)  
Shahdara  
Delhi-110093                 ....

Applicant

BY ADVOCATE SHRI SHANKER RAJU.

vs.

1. Delhi Administration  
through its Commissioner of Police,  
Police Headquarters,  
M.S.O.Building,  
I.P.Estate,  
New Delhi.

2. Additional Commissioner of Police  
New Delhi Range, Police Headquarters  
M.S.O.Building,  
I.P.Estate  
New Delhi

3. Dy.Commissioner of Police  
East-District,  
Shahdara  
Delhi.                 ....

Respondents

BY ADVOCATE MRS.MEERA CHHIBBER.

ORDER(ORAL)

JUSTICE S.K.DHAON:

Learned counsel for the applicant states  
that on account of certain developments which have  
taken placed during the pendency of this OA, he  
may be permitted to withdraw this OA with liberty  
to file a fresh one. Liberty granted. The OA is  
dismissed as withdrawn.

(B.K.SINGH)  
MEMBER(A)

(S.K.DHAON)  
VICE-CHAIRMAN(J)

SNS